

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 32 Dated: 23/4/2018

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of :

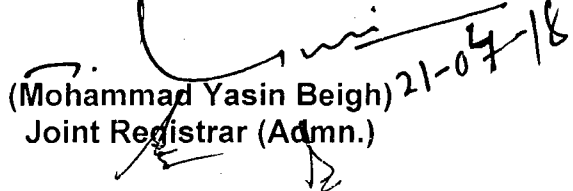
Ms. Suhani Kotwal

D/O R.K. Kotwal

R/O Taprabane, Chatur Singh Garden, Satwari, Jammu

vide Notification No.149 dated 07.04.2017 has been declared as Absolute/Final.

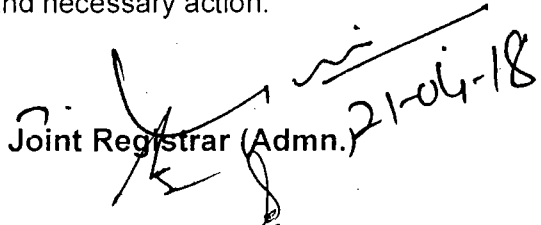
By Order


(Mohammad Yasin Beigh) 21-04-18
Joint Registrar (Admn.)

No: 2413-20/L.P Dated: 23/4/2018

Copy forwarded to the: -

1. Principal Secretary to Hon'ble the Chief Justice.
2. Secretary to Hon'ble Mr. Justice Mohammad Yaqoob Mir.
..... for information of His Lordship.
3. Principal District and Sessions Judge, Jammu.
4. Secretary, Bar Council of India, New Delhi.
5. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
6. President Bar Association, J&K High Court, Jammu.
7. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
8. **Ms. Suhani Kotwal**, Advocate
.....for information and necessary action.


Joint Registrar (Admn.) 21-04-18